

RESULTS OF ELECTION TO UNIVERSITY COURTS

MR. CHAIRMAN : I have some election results to declare :

(i) Having secured the largest number of votes in the election to the Court of the Aligarh Muslim University, Dr. A. Rtnaswami Mudaliar is declared duly elected to be a member of the said Court.

(2) Having secured the largest number of votes in the election to the Court of the Banaras Hindu University, Shrimati Lakshmi N. Menon is declared duly elected to be a member of the said Court.

(3) Shri Mukand Lal Puri being the only candidate for election to the Court of the Delhi University, I declare him to be duly elected as a member of the said Court.

(4) Major-General Sokhey being the only candidate for election to the Indian Council of Medical Research, I declare him to be duly elected as a member of the said Council.

PAPERS LAID ON THE TABLE

(1) AGREEMENTS BETWEEN THE RESERVE BANK AND THE RAJPRAMUKHS OF MADHYA BHARAT AND TRAVANCORE-COCHIN

(2) FINANCE MINISTRY NOTIFICATIONS

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH) : Sir, I lay on the Table the following papers :

(1) A copy each of the Principal and Supplemental Agreements executed under section 21A(i) of the Reserve Bank of India Act, 1934, on the 30th June 1952—

(0 between the Rajpramukh of Madhya Bharat and the Reserve Bank of India. [Placed in Library. See No. P-32/52.]

(tt) between the Rajpramukh of Travancore-Cochin and the Reserve Bank of India. (Placed in Library. See No. P-31/52.)

(2) Ministry of Finance (Revenue Division) Notification No. 3-Central Excise, dated the 26th February 1952.

¹ (3) Ministry of Finance (Revenue Division) Notification No. 4-Central Excise, dated the 8th March 1952.

(4) Ministry of Finance (Revenue Division) Notification No. 6-Central Excise, dated the 24th May 1952.

(5) Ministry of Finance (Revenue Division) Notification No. 7-Central Excise, dated the 17th May 1952.

(6) Ministry of Finance (Revenue Division) Notification No. 9-Central Excise, dated the 7th June 1952.

(7) Ministry of Finance (Revenue Division) Notification No. 10-Central Excise, dated the 14th June 1952.

[(Placed in Library. See No. P-37/52) for Nos. (2) to (7).]

RESOLUTION CONFERRING POWER TO LEGISLATE KE ENTRIES IN STATE LIST.—*continued*,

MR. CHAIRMAN : The other day the following Resolution was moved by Shri T. T. Krishnamachari:

WHEREAS the Provisional Parliament declared by Resolution passed on the 12th August 1950, in pursuance of clause (1) of Article 249 of the Constitution as then in force (which Resolution is hereinafter referred to as the said Resolution) that it was necessary in the national interest that the Provisional Parliament should for a period of one year from the 15th August 1950, make laws with respect to the following matters enumerated in the State List, namely:—

(z) Trade and commerce within the State subject to the provisions of entry 33 of List III, and

(j) Production, supply and distribution of goods subject to the provisions of entry 33 of List III

AND WHEREAS by another Resolution passed by the Provisional Parliament on the 7th June 1951, the said Resolution was continued in force for a further period of one year from the 15th August 1951;

AND WHEREAS it is necessary in the national interest that Parliament should for a further period of one year from the 15th August 1952, continue to have power to make laws with respect to the matters aforesaid;

This Council do resolve, in pursuance of the proviso to clause (2) of the said article, that it approves the continuance in force of the said Resolution for a further period of one year from the date on which it would, but for this Resolution, cease to be in force.

This is now open for discussion.

SHRI H. D. RAJAH : (Madras) : Sir, this is a Resolution which has been brought before this House for consideration and adoption. While opposing